

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A. No.101/97

Tuesday, this the 9th day of June, 1998.

CORAM

HON'BLE MR A.M. SIVADAS, JUDICIAL MEMBER
HON'BLE MR S.K. GHOSAL, ADMINISTRATIVE MEMBER

1. V. Sunilkumar, S/o Viswanathan,
Telecom Technical Assistant,
'OKI' Telephone Exchange, Kaithamukhu,
Thiruvananthapuram.
2. N.K. Thankan, S/o Krishnan,
Telecom Technical Assistant,
Digital Tax, Ernakulam.
3. P.J. Nelson, S/o Joseph,
Telecom Technical Assistaant,
Telephone Exchange, Aluva.
4. C. Sreekumar, S/o Chandrasekharan Pillai,
Telecom Assistant,
Telephone Exchange, Aluva..
5. P.K. Kamalasanan, S/o Krishnan Kunju,
Telecom Technical Assistant,
C-Dott Exchange, Palarivattom.

..Applicants

By Advocate Mr Raju K. Mathews.

Vs.

1. Union of India represented by its Secretary,
Department of Telecom, New Delhi.
2. The Director General, Telecom, New Delhi.
3. The Chief General Manager, Telecom,
Kerala Circle, Thiruvananthapuram.

..Respondents

By Advocate Mr TPM Ibrahim Khan, Sr.CGSC

The application having been heard on 9.6.98, the
Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR A.M. SIVADAS, JUDICIAL MEMBER

Applicants seek to declare that the failure to include Telecom Technical Assistants who possess the qualification for direct recruitment as Junior Telecom Officer, from being considered for promotion as Junior Telecom Officer, along with Phone Inspectors/Wireless Operators who possess such qualification, as

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contained in clause (a) of column 12 of the schedule to Annexure A1, Junior Telecom Officers Recruitment Rules, 1996, as void and to direct the respondents 1 & 2 to consider Telecom Technical Assistants who possess the qualification for direct recruitment also for promotion as Junior Telecom Officer along with Phone Inspectors/Wireless Operators who possess such qualification.

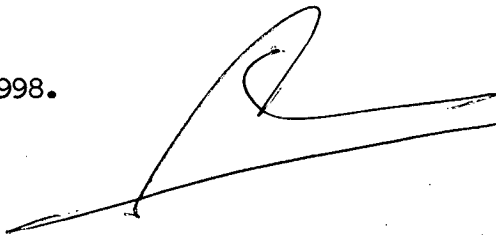
2. Learned counsel for the respondents submitted that since the ban of amendment of the Recruitment Rules has ~~since~~ been lifted by the Department of Personnel and Training, action has already been initiated to amend the Recruitment Rules of JTOs with a view to accommodate TTAs who hold the qualifications prescribed for direct recruit JTOs, in the walk in group category subject to fulfilment of other related conditions.

3. In the light of this submission made by the learned counsel for the respondents, the applicants' counsel submitted that the O.A. can be disposed with a direction to the respondents to complete the action within a reasonable period.

4. Accordingly, recording the submission made by the learned counsel for the respondents, the O.A. is disposed of directing the respondents to complete the action for amending the Recruitment Rules of JTOs with a view to accommodate TTAs who hold the qualifications prescribed for direct recruit JTOs in the walk in group category subject to the fulfilment of other related conditions, within six months from to-day. No costs.

Dated the 9th of June, 1998.


S.K. GHOSAL
ADMINISTRATIVE MEMBER


A.M. SIVADAS
JUDICIAL MEMBER